

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JUNE, 2024

MISC. CRIMINAL CASE No. 23929 of 2024

BETWEEN:-

**VINOD SHARMA S/O MADANLAL SHARMA, AGED
ABOUT 32 YEARS, OCCUPATION: BUSINESS 609-B,
VENKTESH ASHISH, BALAJI COMPLEX BHAYANDER
(WEST), THANE (MAHARASHTRA) (MAHARASHTRA)**

.....APPLICANT

(BY SHRI SHADAB KHAN - ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION INDUSTRIAL
AREA, RATLAM DISTT. RATLAM (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI KAMAL TIWARI - GOVT. ADVOCATE)

*This application coming on for admission this day, the court passed the
following:*

ORDER

This is second application filed under Section 438 of the Code of Criminal Procedure, 1973 for grant of anticipatory bail on behalf of applicant.

2. Learned counsel for the applicant prays for withdrawal of the application.

3. Prayer is allowed.

4. In view of the above, the application stands dismissed as withdrawn.

Shilpa

